

**Form A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NIKUNJ WOODS PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor NIKUNJ WOODS PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor 10.06.2011
3.	Authority Under which corporate debtor is incorporated /Registered Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor U20219DL2011PTC220758
5.	Address of the registered office and principal office (if any) of corporate debtor REGD. OFFICE: M-3/B-11, Jhule Lal Apartment, Pitampura New Delhi-110034 INDIA
6.	Insolvency Commencement date in respect of corporate debtor 30.07.2019 (Date of receipt of order by IRP:- 05.08.2019)
7.	Estimated Date of closure of insolvency resolution process 26.01.2020 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional Sh. Anurag Nirbhaya IBBI/IPA/IP-P00870/2017-2018/11468
9.	Address and Email of the Interim Resolution Professional as registered with the Board 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email: anurag@canirbhaya.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email: cirp.nikunj@gmail.com
11.	Last Date of Submission of Claims 13.08.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable (As per information available)
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not Applicable (As per information available)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:- (a) Web link: http://www.ibbi.gov.in/downloadform.html (b) Physical Address: Not Applicable.

Notice is hereby given that the National Company Law Tribunal, New Delhi, has ordered the commencement of a Corporate Insolvency Resolution Process of NIKUNJ WOODS PRIVATE LIMITED on 30.07.2019 (Order was received by IRP on 05.08.2019).



The creditors of M/s NIKUNJ WOODS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before **13.08.2019** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit the claims with proof in person, by post or electronics means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Sd-

Sh. Anurag Nirbhaya

(I.P. Regn. IBBI/IPA-001/IP-P-00870/2017-2018/11468)

Interim Resolution Professional of M/S Nikunj Woods Pvt. Ltd.



Date : 06.08.2019
Place : New Delhi